

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. HINDUSTAN PHOTO FILMS MFG CO LIMITED

Sl. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	Hindustan Photo Films Mfg Co Limited
2.	Date of incorporation of corporate debtor	30 th November, 1960
3.	Authority under which corporate debtor is incorporated /registered	Registrar of Companies, Coimbatore
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	L33201TZ1960GOI000379
5.	Address of the registered office and principal office (if any) of corporate debtor	Indu Nagar, Ootacamund, The Nilgiris, Tamilnadu - 643 005
6.	Date of closure of Insolvency Resolution Process	30 th March ,2023 [Liquidation ordered by NCLT on 31 st March, 2023]
7.	Liquidation commencement date of corporate debtor	31 st March, 2023 [Order received on 31 st March, 2023]
8.	Name and registration number of the insolvency professional acting as liquidator	CA Mahalingam Suresh Kumar IBBI/IPA-001/IP-P00110/2017-2018/10217 No.27/9 ,Nivedh Vikas,Pankaja Mill Road, Puliyakulam, Coimbatore- 641045 Ph no: 73730-52341 Mail to: msureshkumar@icai.org Process Mail Id: hpfmcl.liq@gmail.com
9.	Address and e-mail of the liquidator, as registered with the Board	
10.	Address and e-mail to be used for correspondence with the Liquidator	
11.	Last date for submission of claims	30 th April, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **M/s. Hindustan Photo Films Mfg Co Limited on 31st March, 2023.**

Note:

Applicable forms can be downloaded from the following portal: www.ibbi.gov.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2017.

The stakeholders of **M/s. Hindustan Photo Films Mfg Co Limited** are hereby called upon to submit their claims with proof on or before **30th April, 2023** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date : 03rd April, 2023
Place : Coimbatore

CA. Mahalingam Suresh Kumar
Liquidator of M/s. Hindustan Photo Films Mfg Co Limited
AFA No. AA1/10217/02/201123/104851 valid upto 20.11.2023

Roads around GN Mills flyover in bad shape, corpn has no plan to fix them

People will have to endure hardship as CCMC says it will wait for flyover works to get over

ARAVIND RAJ @Coimbatore

WITH traffic on the parallel roads to Mettupalayam (MTP) Road increasing everyday due to the snail's pace of GN Mills flyover works, residents of Subramaniyampalayam have urged the Coimbatore City Municipal Corporation (CCMC) to fix the roads damaged by heavy vehicles.

While other flyover projects which began after the commencement of the GN Mills flyover project in Coimbatore, were completed and inaugurated a long time ago, the GN Mills flyover project being carried out by the National Highways department is yet to be finished.

"The roads are just 20 to 30 feet wide. Recently, trucks, mini-trucks, cars, buses and other ve-



Roads near GN Mills flyover are damaged by movement of heavy vehicles | EXPRESS

hicles have been commuting through those roads. Due to this, the residential roads have been damaged to the core. The

civic body must pave new roads in the interior parts of the Subramaniyampalayam and GN Mills area as the existing ones

have been dilapidated. The civic body must at least fill the potholes and repair the broken roads as a temporary measure," said AM Kishore, a resident of Subramaniyampalayam.

Speaking to *TNIE*, CCMC Commissioner M Prathap said that the roads which the residents complain about were already in good condition, but since the commuters on the MTP Road began using those interior residential roads, they got damaged.

"Currently, we have no plans on filling the potholes as they will get damaged as well. The highway department officials have informed us that the GN Mills flyover works will be over by the month of May-June. So, once the project is completed, we shall start the repair works immediately," he added.

Gang cheats 63 of ₹96 lakh for issuing housing allotment, held

EXPRESS NEWS SERVICE
@Coimbatore

TIRUPPUR City Crime Branch (CCB) police arrested a three-member gang on Saturday for allegedly cheating ₹96 lakh from 63 people on the pretext of arranging housing allotments at government housing schemes.

The suspects were identified as Kanagaraj, Murugan and Palanisamy of Coimbatore.

The Tamil Nadu Urban Habitat Development Board has constructed housing units at Nerup-

perichal, Kanakkampalayam and Thirumuruganpoondi in Tiruppur and the allotments have been given to those who were evicted from the water body encroachments. Meanwhile, police received complaints that a gang claiming to arrange allotments in the housing units allegedly collected lakhs of rupees from the people in the Tiruppur district. Probe revealed that the three-member gang allegedly collected ₹96 lakh from 63 people and issued fake allotment orders.

'Officials imposing fine even for small mistakes in GST bills'

EXPRESS NEWS SERVICE
@Coimbatore

THE Federation of Coimbatore Industries Associations (FOCIA) comprising of 10 industry associations has decided to meet with state government officials to discuss the GST billing issues.

An emergency meeting of the members of the FOCIA was held in Coimbatore on Saturday in view of the high fine amounts levied upon the industrialists by the state government and FOCIA Coordinator and Tamil Nadu As-

sociation of Cottage and Tiny & Micro Entrepreneurship (TACT) Coimbatore District president J James said the industrialists condemned it. "TN authorities are finding minor flaws in the GST bill and imposing several lakhs of fines. Even if we go to check the weight on the nearest weighing scale and pay the bill, they impose a fine saying we haven't generated an e-way bill. And even for minor mistakes and small printing mistake in the bill, the officials impose a hefty fine," he added.

IN TIRUPPUR

1,300 acres of temple lands recovered in two years

SARAVANAN MP @Tiruppur

THE Hindu Religious and Endowments (HR&CE) department has retrieved over 1,300 acres of temple lands in the district from encroachers in the past two years. The department's efforts, however, are slowed down by lack of adequate staff, political interference and litigations.

According to details shared by HR&CE department, there are 1,142 temples under in its administration in Tiruppur. Officials managed to recover 715.08 acres belonging to 38 temples from 220 encroachers between May 2021-March 2022. Between April 2022 and January 2023, a total of 593 acres belonging to 30 temples were recovered from 181 encroachers.

Hindu outfits charged HR & CE department officials with not taking proactive steps to reclaiming properties from encroachers. State secretary of Hindu Munnani JS Kishore Kumar said, "They initiated action to recover land belonging to temples with higher income in the past two years. They are not concentrating on temples that have income of less than

₹1 crore. Such temples have a vast tracts of farm and pasture lands in rural segments. As less attention is given to these temples, people with political influence encroach on them."

Shiv Sena (youth wing) president A Thirumurugan Dinesh said, "Officials avoid taking recovery action on temples whose trustees are close to the ruling party. They choose temple,s not on the basis of wealth and property."

An official from HR&CE department in Tiruppur said, "We have one assistant commissioner and 17 executive officers for the whole district which has 1,142 temples. Despite such poor strength, we have checked all records. Besides, influential persons with political power, litigation is hampering the recovery process. For example, a leading private dairy is sitting on over 150 acres belonging to Velayuthasamy temple in Sivamalai. We have filed a case against them. The civil dispute has been pending in Tiruppur District Court for more than 15 years. Many such cases are proving to be a hurdle for officials in recovering lands from encroachers."



Youth arrested for attacking stray dog

ERODE: Police arrested a 24-year-old youth for attacking a stray dog in Erode. The accused was identified as Dinesh (24) from Bharathi Nagar in Surampatti.

Police said, "Dinesh is rearing chickens in his home. On March 30, a stray dog bit one of the chicken, after which he beat up the animal with a stick. Jag-

KL bank staff booked on rape charge

EXPRESS NEWS SERVICE
@Coimbatore

PERUR All-Women Police has booked the employee of a nationalized bank in the city for allegedly sexually assaulting a college professor.

The victim (43), who is from Dombivli in Maharashtra, has a daughter and separated from her husband. During her brief stay in Thrissur, she opened an account at a nationalized bank in 2015. There she became friends with R Gopakumar (43) of Kattuchery in Palakkad, who was working as accountant in the bank.

Since the professor completed PhD at Bharathiar University in Coimbatore, Gopakumar told her that he too wanted to pursue his PhD in the university and asked her for help in completing the doctorate in 2020. So, they visited the university on January 27, 2021, and returned to lunch in Kalappatti. There he sexually assaulted her and took videos and photos. Further, he threatened to release the photos and videos and sexually assaulted her on several occasions between January 2021 - December 2022.

Based on her complaint, police registered a case against Gopakumar.

atheeswari, an animal lover from the area, shot a video of the incident and posted it on social media. Subsequently, Dinesh went to the woman's house and threatened her." Jagatheeswari lodged a complaint at Erode South Police Station on Saturday and Dinesh was arrested after police confirmed the attack through the video.



FORWARD MARCH

Children took part in a walkathon organised by Third Eye - Center for Autism with Indian Academy of Pediatrics - Coimbatore at Race Course to mark World Autism Day | S SENBAGAPANDIYAN

Panchayat chief says 'journalists' threatening him

EXPRESS NEWS SERVICE
@Coimbatore

THE president of Jallipatti village panchayat has complained to Sultanpet police that three people claiming to be journalists have been threatening him over phone demanding money for not publishing news about alleged fund irregularities in the panchayat.

In his complaint, Jothiraj said he received calls from a person who introduced himself as Raja, a journalist and lawyer, stating he obtained details about irregularities of the panchayat through the Right to Information Act.

"The person demanded ₹40,000 and threatened that he would publish the news. I refused and two more persons claiming to be journalists in Tiruppur and Palladam threatened me in the same manner. I have not done anything wrong and if I have done something wrong, I told them to make it public," Jothiraj said.

Jothiraj has been the president of Jallipatti village panchayat in Sultanpet panchayat Union for the last 12 years.

"We have registered the complaint and summoned the suspects asking them to appear for the inquiry on Tuesday, said Sub-inspector Muthukrishnan.

30 children benefit from haemophilia screening camp organised by CMCH

Coimbatore: The Coimbatore Medical College Hospital (CMCH) organised a Haemophilia camp on Sunday. Thirty children were tested and they will soon undergo regular treatment. The treatment is provided free of cost in CMCH. The camp was inaugurated by CMCH Dean Dr A Nirmala. Hemophilia Nodal officials were also present. All 30 children will soon be started on regular prophylactic treatment for haemophilia. The members of the Hemophilia Society expressed their gratitude to the Dean and Nodal Officer of CMCH for organising a special camp and providing such rare treatment for the children.



Health minister M Subramaniam took part in a 30-km marathon in Ooty on Sunday | EXPRESS

Selvaraj appointed as controller of examination in government arts college

Coimbatore: P Selvaraj has been appointed controller of examination in the government arts college. According to a press release from Directorate of Collegiate Education (DCE), Selvaraj is an associate professor in the Psychology department. He will serve in the new post for three years.

Petrinet LNG Limited

NOTICE INVITING TENDER (NIT)
FOR SELECTION OF CONTRACTOR FOR ANNUAL RATE CONTRACT FOR HIRING OF TEMPO TRAVELER TRANSPORT SERVICES FOR 2 YEARS AT PETRONET LNG LTD, KOCHI

Petrinet LNG Limited (PLL) invites bids from experienced and financially sound contractors for Annual Rate Contract for Hiring Tempo Traveler Transport Services for a Period of Two Years at PETRONET LNG LTD, KOCHI (Kerala). Interested parties are requested to visit our website www.petrinetltd.in for detailed eligibility criteria along with other necessary details for issuance of tender document.

Note: PLL reserves the right not to issue the tender document and/or accept or reject any or all the bids at any stage of the process and/or modify the process without assigning any reasons on its sole discretion.

No separate notification w.r.t. this tender shall be issued in press. Interested parties to regularly visit aforesaid PLL website for any updates.

General Manager (C&P)
PETRONET LNG LIMITED
Survey No.-347 (PSEZ), Puthuyppe P.O, Kochi - 682508, Kerala, India.
Tel. No. - 0484-2757701/2, Email- debayajotsapathy@petronetltd.in; crp_kochi@petronetltd.in

SCHEDULE II - FORM B PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]
**FOR THE ATTENTION OF THE STAKEHOLDERS OF
M/s. HINDUSTAN PHOTO FILMS MFG CO LIMITED**

RELEVANT PARTICULARS	
1	Name of corporate debtor M/s. Hindustan Photo Films Mfg Co Limited
2	Date of incorporation of corporate debtor 30th November, 1960
3	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Coimbatore
4	Corporate Identity Number/Limited Liability Identification Number of corporate debtor L33201T121960GOI000379
5	Address of the registered office and principal office (if any) of corporate debtor Indu Nagar, Ootacamund, The Nilgiris, Tamilnadu - 643005
6	Date of closure of insolvency resolution process 30th March, 2023 [Liquidation ordered by NCLT on 31st March, 2023]
7	Liquidation commencement date of corporate debtor 31st March, 2023 [Order received on 31st March, 2023]
8	Name and registration number of the insolvency professional acting as liquidator CA Mahalingam Suresh Kumar IBBI/IPA-001/IP-P00110/2017-2018/10217 No.27/9, Nivedith Vikas, Pankaja Mill Road, Pullyakulam, Coimbatore- 641045 Ph no: 73730-52341 Mail to: msureshkumar@icai.org Process Mail Id: hpfmcl.liq@gmail.com
9	Address and e-mail of the liquidator, as registered with the Board
10	Address and e-mail to be used for correspondence with the liquidator
11	Last date for submission of claims 30th April, 2023

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the **M/s. Hindustan Photo Films Mfg Co Limited on 31st March, 2023**

The stakeholders of **M/s. Hindustan Photo Films Mfg Co Limited** are hereby called upon to submit their claims with proof on or before **30th April, 2023** to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Note : Applicable forms can be downloaded from the following portal : www.ibbi.gov.in → Quick Links → Downloads → Forms under IBBI (Liquidation Process) Regulations, 2017.

Place : Coimbatore
Date : 03.04.2023

CA. Mahalingam Suresh Kumar
Liquidator of M/s.Hindustan Photo Films Mfg Co Limited
AFA No. AA1/10217/02/201123/104851 valid upto 20.11.2023

भारत सरकार / GOVERNMENT OF INDIA, अंतरिक्ष विभाग / DEPARTMENT OF SPACE
विक्रम साराभाई अंतरिक्ष केंद्र / VIKRAM SARABHAI SPACE CENTRE
निर्माण एवं अवरक्षण ग्रुप / CONSTRUCTION AND MAINTENANCE GROUP
तिरुवनन्तपुरम / THIRUVANANTHAPURAM - 22 / (फोन नं. / Ph. No. 0471 - 2564568 / 5669 / 4537)

ई-निविदा आमंत्रित करते हुए संक्षिप्त सूचना / BRIEF NOTICE INVITING E-TENDER
भारत के राष्ट्रपति की ओर से निम्नलिखित कार्यों के लिए ई-टेंडरिंग द्वारा ऑनलाइन मय-दर निविदाएं आमंत्रित की जाती हैं।
On behalf of the President of India, online item-rate tenders are invited through E-tendering for the following works.

कार्य का शीर्षक तथा ई-निविदा सूचना सं. / Title of work & E-Tender Notice No.	बी.एस.सी./P.A.C.
टरल, बीएसएससी, हुंसा में एसओई भंडारण सुविधा का निर्माण (निर्माण तथा चारित्र्य कार्य) / Construction of ASOE Storage Facility at TERLS, VSSC, Thumba (Civil & PH works) NIT No. VSSC/CMG/C01/36/2022-23 Dt. 31.03.2023	₹./Rs. 294.64 लाख/Lakhs
एसओई सुविधाएं, एससीएससी, टरल, बीएसएससी के लिए प्रस्तावित डीजी सेट के संबंध में विद्युत कार्य / Electrical works in connection with proposed DG set for ASOE Facilities, SPARG, TERLS, VSSC. NIT No. VSSC/CMG/E01/18/2022-2023 Dated 31.03.2023	₹./Rs. 79.76 लाख/Lakhs

डाउनलोड करने की अवधि/Period for downloading: दिनांक 03.04.2023, 13.00 बजे/hrs से/to दिनांक 17.04.2023, 23.00 बजे/hrs

सौचाल्य मानक/डू तथा अन्य क्कीरों को पाने के लिए इच्छुक निविदाकार ई-निविदा आमंत्रित करते हुए विस्तृत सूचना (ई-एनआरडी) का अवलोकन करें, निम्ने www.tenderwizard.in/isro or www.isro.gov.in से डाउनलोड किया जा सकता है। / Interested tenderers may please refer detailed Notice Inviting E-Tender (E-NIT) for eligibility criteria and other details, which can be downloaded from website www.tenderwizard.in/isro or www.isro.gov.in.

Sd/- ग्रुप निदेशक / Group Director, बीएसएससी / CMG, VSSC

invent

INVENT ASSETS SECURITISATION & RECONSTRUCTION PRIVATE LIMITED
Regd. Office: Bakhtawar, Suite 'B', Ground Floor, Backbay Reclamation Scheme Block III, 229, Nariman Point, Mumbai - 400 021.

APPENDIX-IV-A (See proviso to rule 8(6) r. w. rule 6(2) & 9(11))
Sale notice for Sale of Immovable and movable properties
PUBLIC NOTICE - AUCTION CUM SALE OF IMMOVABLE AND MOVABLE PROPERTIES ("SECURED ASSETS") OF CLASSIC SPINNING MILLS PRIVATE LIMITED ("MORTGAGOR" / "BORROWER") FOR THEIR DUES UNDER RULE 8 (6) & 6(2) R/W PROVISIO TO SUB RULE 1 OF RULE 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the effect that Invent Assets Securitisation & Reconstruction Private Limited (INVENT) an Asset Reconstruction Company registered with Reserve Bank of India under section 3 of the provisions of SARFAESI Act, has acquired entire outstanding debt from Punjab National Bank (PNB) lying against CLASSIC SPINNING MILLS PRIVATE LIMITED (Borrower) along with all the rights, title and interests vested therein in underlying security under section 5 of the SARFAESI Act vide Assignment Agreement dated 10th March, 2016 duly registered with the Sub Registrar Palladam. The said financial assets now stand assigned/ transferred to and vested in INVENT.

Whereas under section 13(2) of the 'Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act), the Authorized Officer of Punjab National Bank (PNB) had issued demand notice dated 23rd June 2015 calling upon the borrower/mortgagor for the recovery of sum of Rs. 25,14,76,446.20/- (Rupees Twenty-Five Crores Fourteen Lacs Seventy-Six Thousand Four Hundred and Forty-Six Twenty Paise Only) as on 31st March 2015 along with further interest and incidental expenses and costs within 60 days from the date of the said notice.

AND WHEREAS, the borrower/mortgagor having failed and neglected to repay the dues as per demand notice, the Authorized Officer of Invent Assets Securitisation & Reconstruction Private Limited Acting in its capacity as Trustee of Invent/1516/S72 Trust has taken over the physical possession of the mortgaged property u/s 13(4) of SARFAESI Act on 16th June 2017.

Offers are now invited by undersigned from intending purchasers/bidders in sealed envelopes/covers for purchase of the secured assets under the provisions of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and Security Interest (Enforcement) Rules 2002. The general public is invited to bid either personally or through their duly authorized agent.

1. Name of the Secured Creditor	: Invent Assets Securitisation & Reconstruction Private Limited (INVENT)
2. Name of the Borrower	: Classic Spinning Mills Private Limited
3. Name of the Mortgagor, Owner of the property	: Classic Spinning Mills Private Limited
4. Name of the Guarantors	: 1. Mr. Adith D. Vikram, 2. Mr. D Prem
5. Total liabilities	: Rs. 25,14,76,446.20/- (Rupees Twenty-Five Crores Fourteen Lacs Seventy-Six Thousand Four Hundred and Forty-Six Twenty Paise Only) as on 31st March 2015 inclusive of interest as per demand notice under section 13(2) dated 23rd June 2015, with future interest till the date of recovery at contractual rate and other expenses/costs thereon.
6. Last Date & Time for submission of bid	: 5th May, at 2.00 p.m.
7. Address at which the tender to be Submitted	: Bakhtawar, Suite 'B', Ground Floor, Backbay Reclamation Scheme Block III, 229, Nariman Point, Mumbai - 400 021.
8. Date & Time of Bid Opening	: 5th May 2023, at 3.00 p.m.
9. Place of Auction	: Bakhtawar, Suite 'B', Ground Floor, Backbay Reclamation Scheme Block III, 229, Nariman Point, Mumbai - 400 021.
10. Description of the Movable and Immovable Property/Secured Asset	: Lot 1 - Land & Building situated at Tirupur Registration District, Palladam Sub Registration District. In Tirupur Taluk, in Kallipalayam Panchayat board limit. in V. Kallipalayam village in S.F. No:616/2 acres 5.46 acres a specific extent of 5.30 acres & S.F. No:618 lands to an extent of 9.58 acres. Lot 2 - Plant & Machinery lying at Tirupur Registration District, Palladam Sub Registration District. In Tirupur Taluk, in Kallipalayam Panchayat board limit. in V. Kallipalayam village in S.F. No:616/2 acres 5.46 acres a specific extent of 5.30 acres & S.F. No:618 lands to an extent of 9.58 acres along with Scrap windmill lying in Tirupur.
11. Reserve Price	: Lot 1 Rs. 1393 Lacs Lot 2 Rs. 39.60 Lacs
12. Earnest Money Deposit (EMD)	: 25% of the Reserve price i.e., Lot 1 Rs. 3,48,23,000/- (Rupees Three Crore Forty-Eight Lakh Twenty-Three Thousand only) Lot 2 Rs. 9,90,000/- (Rupees Nine Lakh Ninety Thousand only)

For detailed terms and conditions of the sale, please refer to the link provided on www.inventarc.com Secured Creditor's (INVENT) website.
Date: 3rd April 2023
Place: Mumbai

Sd/- Authorised Officer,
Invent Assets Securitisation & Reconstruction Private Limited